

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.75378 of 2019(COD)

(On behalf of Appellant)

And

Service Tax Appeal No.75557 of 2019

(Arising out of Order-in-Appeal No.22/Kol-North/Kol/2018 dated 12.06.2018 passed by Commissioner of CGST & Central Excise, Haldia Commissionerate [Acting as Commissioner(Appeal)], Kolkata.)

M/s. Ultimate Digital Solutions Private Limited

(EC-73, 1442 Rajadanga Main Road, Kasba, Kolkata-700107.)

...Appellant

VERSUS

Commissioner of CGST & CX, Haldia Commissionerate

.....Respondent

(M.S.Building, 7th Floor, 15/1, Strand Road, Custom House, Kolkata-700001.)

APPEARANCE

NONE for the Appellant (s)

Shri H.S.Abedin, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. MO/75086/2021

FINAL ORDER NO. FO/75375/2021

DATE OF HEARING : 13 July 2021

DATE OF DECISION : 13 July 2021

P.K.CHOUDHARY :

The Miscellaneous Application has been filed by the applicant/appellant for condoning the delay in filing the appeal before the Tribunal.

2. In view of the reasons, as mentioned in the application, the delay in filing the appeal before the Tribunal is condoned and the Miscellaneous Application (COD) is allowed.

3. Appellant has also filed an application requesting to allow them to withdraw their appeal, filed before the Tribunal.

4. In view of the request, as made by the appellant in their application, the Appeal is thus dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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